



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



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PPCB/RO/PTA/No. 3869...

Through e-mail

Dated: 12/10/23

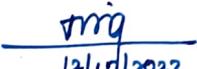
To,

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

Subject: Action taken report in compliance of Hon'ble National Green Tribunal (NGT) orders in O.A. No. 434/2023 titled as Davinder Pal Singh Vs State of Punjab.

In regard to above, please find enclosed herewith the action taken report of Joint Committee constituted by Hon'ble National Green Tribunal, New Delhi in compliance of Hon'ble NGT orders in O.A. No. 434/2023 titled as Davinder Pal Singh Vs State of Punjab.

DA/as above


12/10/2023
For Member Secretary

Regional Office, C-23, Model Town, Patiala
ਖੇਤਰੀ ਦਫਤਰ, ਸੀ-23, ਮਾਡਲ ਟਾਊਨ, ਪਟਿਆਲਾ

Phone: 0175-2228132 E-mail : eero_patiala@yahoo.com, Web: www.ppcb.gov.in

Subject: Factual/Action taken report by Joint Committee constituted by Hon'ble National Green Tribunal (NGT) in orders O.A. no. 434/2023 titled as Davinder Pal Singh V/s State of Punjab. 6

1. Background:

The complainant Sh. Davinder Pal Singh has filed a complaint in the Hon'ble National Green Tribunal (NGT) alleging that the Municipal Corporation, Patiala is violating the Solid Waste Management Rules, 2016 and orders passed by Hon'ble Tribunal w.r.t. imposing ban on burning of waste in open places and bulk waste burning in landfill sites in Patiala city. The complaint has further alleged that regular fires at the garbage dump site near Chotti Nadi in Patiala is causing nuisance in the nearby area and has requested to Hon'ble Tribunal for redressal of the matter.

The Hon'ble Tribunal has taken cognizance of the said complaint and vide orders dated 01.08.2023, the Hon'ble Tribunal has constituted a Joint Committee comprising of Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB), District Magistrate, Patiala and representative of Commissioner, Municipal Corporation, Patiala to verify the factual and action taken report to the Hon'ble NGT within one month. Hon'ble Tribunal has also directed the Joint Committee to meet within one week, undertake visits to the site, look into the grievances by associating the complainant, verify the factual position by providing status of waste generation, waste processed, existence of legacy waste, its remediation and take appropriate remedial action by following due course of law. PPCB has been designated as nodal agency in the matter.

2. Directions issued by Hon'ble NGT for making compliance to Solid Waste Management Rules, 2016

(i) O.A. No. 606 of 2018 – "Compliance of Municipal Solid Waste Management Rules, 2016" - The Hon'ble NGT vide order dated 10.01.2020 in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" issued directions, the relevant part of which is reproduced as under:

"a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance....."

F. N. Tugalsb. Singh

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body."

The said timelines for levy of environmental compensation was extended for a period of three months i.e. from 01.04.2020 to 01.07.2020 in view of COVID-19 pandemic by the Hon'ble Tribunal vide order dated 17.09.2020.

(ii) O.A. No. 286 of 2022 – In O.A. No. 286 of 2022 w.r.t. news item published in "The Indian Express" dated 20th April, 2022 titled "7 charred to death in fire near Ludhiana dump site", the Hon'ble Tribunal directed CPCB to collect information about garbage dump site from all States in respect of atleast Metro Cities and issue necessary directions/guidelines for preventing such fires and handling them effectively, if they take place, specifying serious consequences of delay in dealing with the issues in violation of binding rules.

(iii) O.A. No. 288 of 2022 – In O.A. No. 288 of 2022 regarding news item published in "The Times of India" dated 22th April titled "Delhi, another long drawn effort to douse fire at Gazipur land fill", dump site has been considered isolated and vulnerable site, which require on-site and off-site fire and other disaster management plans.

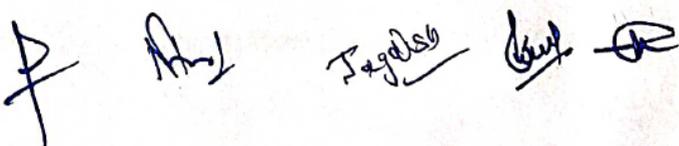
3. Directions issued by Central Pollution Control Board

CPCB vide letter no. CP-99/143/2021-UPC-11-HO-CPCB-HO/1576 dated 26.05.2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 for implementation of Solid Waste Management Rules, 2016 w.r.t. fire incidents at Municipal Solid Waste dump sites to the State Pollution Control Boards.

4. Action taken by PPCB:

(i) In view of the directions of the Hon'ble National Green Tribunal in O.A. No. 606 of 2022, environment compensation amounting to Rs. 21 lacs (for a period from 01.07.2020 till 28.02.2022) has been imposed upon Municipal Corporation, Patiala for non-compliance of Solid Waste Management Rules, 2016 and legacy waste remediation, out of which Rs. 9.0 lacs has been deposited by the State Government on behalf Municipal Corporation, Patiala.

(ii) The directions dated 26.05.2022 issued by CPCB were forwarded to the Department of Local Govt., Government of Punjab by PPCB letter no. 805 dated 19.07.2022 to ensure compliance of said directions. The said directions are reproduced as under:



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1. The Department of Local Government shall provide updated information w.r.t direction dated 01.03.2021 issued by PPCB regarding bio-mining issued to it. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with Hon'ble NGT Directions.
 2. The Department of Local Government to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
 - a) The onsite emergency plan to cover potential risks/ emergencies due to fire, obnoxious flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - b) The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues/scenarios cited above.
 - c) The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.
 - d) The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
 - e) The Department of Local Government to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject.

The Department of Local Government shall implement the following interim measures on priority till the time On-site/Off-site Emergency Plans are prepared and implemented:

- a) Disposal of Waste: Fresh waste not to be disposed at the dumpsite where bio- remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-Waste/Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
- b) Monitoring at dumpsites: Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further, temperature at windrows to be monitored with non-contact infrared

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thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35°C to 59°C. Treated leachate /water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.

- c) Arrangements for fire Extinguishing: Arrangements for adequate storage of sand/ chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.
- d) Health & Safety of Workers: Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.
- e) Mock Drills & safety audits: Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

A copy of the said directions was forwarded to all the Municipal Corporations/ Municipal Councils/Nagar Panchayats of the State vide PPCB letter nos. 1340-1507 dated 14.09.2022, including Municipal Corporation, Patiala for compliance.

Copies of the letters of PPCB bearing nos. 805 dated 19.07.2022 and 1340-1507 dated 14.09.2022 are attached as Annexure-'A' & Annexure-'B' respectively.

5. Action taken by PPCB w.r.t. complaint

A news item was published in "The Tribune" dated 16.04.2023 regarding burning of solid Waste at old dump site near Choti Naddi, Sanouri Adda, Patiala.

The site was visited by officers of PPCB on 17.04.2023 alongwith Sh. Sanjeev Kumar, Chief Sanitary Inspector and Sh. Harwinder Singh, Sanitary Inspector of Municipal Corporation, Patiala. During visit, solid waste dumped at the site was found burning. Officials of the Municipal Corporation, Patiala informed that the site was old dumping waste site and the fire occurred due to methane production from the decomposition of solid waste as well as due to rise in ambient temperature, resulting in fire in dumped waste.

Municipal Corporation, Patiala was issued notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for the violation of provisions of Solid Waste Management Rules, 2016 by PPCB letter no.

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3749 dated 19.05.2023 along with an opportunity of personal hearing before the Chairman, PPCB on 29.05.2023, which was postponed to 02.06.2023 due to administrative reasons.

The personal hearing was held on 08.06.2023, wherein, the representative of Municipal Corporation, Patiala informed that bio-remediation of legacy waste at said old dump site has been completed by about 90 % by M/s Akansha Enterprises Ltd., Karnal and remaining waste shall be bio-remediated within few months. He further informed that the said fire incident occurred due to sudden rise in temperature and generation of gases. However, the Municipal Corporation Patiala controlled the said fire. The representative further informed that Municipal Corporation, Patiala is conducting periodic mock drills at the dump site and has prepared an exit plan in case of emergency. Herbal sanitizer and Melathene dust spray is being done on the garbage to control the smell emanated from the waste at dump site. Fresh waste generated from various households of the city is being segregated at 6 no. Material Recovery Facilities (MRFs) of the city for processing and is not being disposed at said dump site.

It was decided by the Chairman, PPCB in the hearing that:

- 1) The Municipal Corporation, Patiala shall submit comprehensive action plan for bioremediation of remaining legacy waste with timelines, within one month.
- 2) The Municipal Corporation, Patiala shall ensure that no such fire incident shall occur in the future, otherwise, PPCB shall impose Environment Compensation of suitable amount without any further opportunity.
- 3) The Environmental Engineer, Regional Office, Patiala shall verify the contentions made by the Municipal Corporation, Patiala in its reply as per rules and regulations and submit its concrete recommendation.

The proceedings of the said hearing were communicated to the Municipal Corporation, Patiala, a copy of which is attached as Annexure-'C'.

6. Visit of the Joint Committee constituted by Hon'ble NGT:

In compliance of the directions of the Hon'ble NGT in present application no. O.A. No. 434 of 2023, the Joint Committee comprising of following officers held a meeting on 22.08.2023 at Patiala to deliberate upon actions to be taken for compliance of orders dated 01.08.2023 of the Hon'ble NGT in the present case-

- 1) Ms. Sakshi Sawhney, District Magistrate, Patiala
- 2) Er. Shyam Lal Gupta, Superintending Engineer, Municipal Corporation, Patiala
- 3) Er. Jatinder Pal Singh, Executive Engineer, Municipal Corporation, Patiala
- 4) Er. J.P. Meena, Scientist D, CPCB, Regional Office, Chandigarh
- 5) Er. Navtresh Singla, Environmental Engineer, PPCB, Zonal Office-1, Patiala
- 6) Er. Gurkaran Singh, Assistant Environmental Engineer, PPCB, Regional Office, Patiala



It was decided by the Joint Committee to make field visits on 24.8.2023 and associate the complainant Sh. Davinder Pal Singh during the visit of the Joint Committee to the solid waste dump site at Patiala.

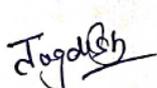
The Joint Committee then visited the solid waste dump site of Patiala on 24.8.2023 along with complainant Sh. Davinder Pal Singh. The complainant also submitted his grievance in written to the Joint Committee alleging the same status in the original complaint, a copy of which is attached as per Annexure-'D'. The Joint Committee made following observations:

1. The total area of the dump site is about 8 acres. Reclamation has been done at two sites, one at site-A having area of about 3.5 acres and another site-B having area of about 3 acres.
2. The representative of the Municipal Corporation, Patiala informed that about 35000 MT fresh waste and 15000 MT legacy waste is dumped at site-B.
3. Mixed waste was found dumped at site-B.
4. A trommel system has been installed for recovery of the legacy waste. However, the same was not in operation as the legacy waste lying was in wet condition due to recent floods & rains in the area.
5. Although permanent fire control mechanism has not been provided at the dump site, however, one fire brigade was found stationed near the dump site for control of fire in case of any emergency.
6. Portable methane gas sensors are being used by Municipal Corporation, Patiala for detection of methane gas at the dump site.
7. ETP for treatment of leachate has been provided, however, it was found non-functional.
8. Plantation around the dump site was not found adequate.
9. Fencing around the dump site and gate at entrance point have not been provided.
10. Partial storm water drain has been provided.

7. Statement of Municipal Corporation, Patiala w.r.t. waste generation, waste processed and legacy waste existing and remediated:

- (i) The solid waste dump site of Patiala city is located at Sanauri Adda, which is about 40-45 years old and falls within the limits of Municipal Corporation Patiala.
- (ii) The total area of dump site is about 8.73 acres, in which originally about 1.76 lakh MT of legacy waste was there in form of heaps of 7 meters (21 feet) height.
- (iii) The work of bio-remediation of legacy waste at the dump site was awarded to M/s Akansha Enterprises Karnal by Municipal Corporation Patiala with a target for completion of remediation within 24 months.
- (iv) Rs 6.85 Cr. were to be spent on this remediation project.
- (v) About 1.66 lakh MT (95%) of waste has been remediated till date.






- (vi) About 3.5 to 5 acres of land has been reclaimed upon remediation of legacy waste and a park has been developed in about 3 acres of this reclaimed land.
- (vii) About 50-60 thousand MT of legacy waste along with some fresh waste is lying at the dump site.
- (viii) During the recent floods in Patiala City in July, 2023, about 260 MT per day of waste from Patiala City, Improvement Trust, colonies developed by Patiala Development Authority, Babbu Singh Colony, Vikas Vihar, Ranjit Nagar, DF Nagar, Malwa Enclave, Aman Vihar, Career Enclave and other colonies located outside the Corporation limits was received at this dump site, due to which fresh waste could be seen at the dump site.
- (ix) Bulldozers and JCB machines are being used to handle the garbage coming at the dump site.
- (x) A fire brigade vehicle has been permanently deployed to avoid any unexpected fire at the dump site.
- (xi) 5 portable methane detectors are being used for detection of methane gas.
- (xii) Piezometer and CCTV cameras have now been installed at the dump site.

8. Recommendations:

Following measures shall be taken by Municipal Corporation, Patiala in a time bound manner for prevention of fires at its dump site and management of solid waste :

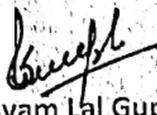
- a) Municipal Corporation, Patiala shall conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for its dump site addressing the following issues:
- ✓ To cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - ✓ To address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues / scenarios cited above.
 - ✓ To cover likely affected geographical area including population, flora & fauna in an around the dumpsites.
 - ✓ To contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- b) Municipal Corporation, Patiala shall provide a permanent water hydrant system, which can be used to douse of the fire at any time in the year.

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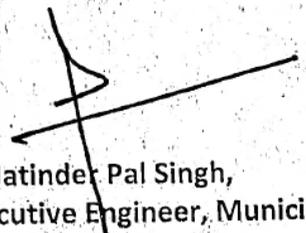
- c) Municipal Corporation, Patiala shall implement following interim measures till the time onsite / off-site emergency plans are prepared:
- ✓ Fresh waste not be disposed at the dump site where bio remediation is being undertaken.
 - ✓ Methane gas detectors (on the down side) to be installed at the site so that area with high methane concentration can be identified and preventive actions be undertaken.
 - ✓ Arrangements of fire extinguishers to be made especially in the summer seasons.
- d) Municipal Corporation, Patiala shall install CCTV cameras at its dump site, provide weigh bridge for proper measurement of waste received at the dump site.
- e) Municipal Corporation, Patiala shall install a permanent gate with one security personnel at its main entrance to avoid any unauthorized access to the solid waste site.
- f) Municipal Corporation, Patiala shall provide fencing all around its dump site to avoid littering of any waste in any water body.
- g) Municipal Corporation, Patiala shall increase the plantation area / green belt around its dump site.
- h) Municipal Corporation, Patiala shall provide piezometers on four different locations in order to check the contamination of ground water.



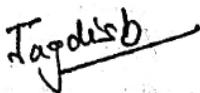
Ms. Sakshi Sawhney, District
Magistrate, Patiala



Er. Shyam Lal Gupta,
Superintending Engineer,
Municipal Corporation, Patiala.



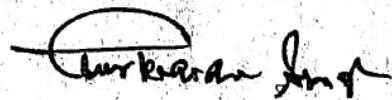
Er. Jatinder Pal Singh,
Executive Engineer, Municipal
Corporation, Patiala



Er. J.P. Meena, Scientist D, CPCB,
Regional Office, Chandigarh



Er. Navtosh Singla,
Environmental Engineer,
PPCB, Patiala



Er. Gurkaran Singh, Assistant
Environmental Engineer, PPCB,
Regional Office, Patiala



Annexure - A

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 805

Dated. ... 19/7/22

To

The Principal Secretary to Govt. of Punjab,
Department of Local Government,
Chandigarh.

Subject: Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding Fire Incidents at MSW Dumpsites.

Ref: CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022.

Whereas, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules on April 08, 2016 which inter-alia state procedures for Solid Waste Management;

And whereas, in accordance with Rule 11(d) of the Rules, it is the duty of the State Urban Development Department to ensure implementation of provisions of these Rules by all local authorities;

And whereas, in accordance with Rule 15(a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and Panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification;

And whereas, in accordance with provision of Rule 15(zd) of the SWM Rules, 2016, the local authorities and Panchayats shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

And whereas, MSW is being disposed of unscientifically in most cases which is one of the major causes for public nuisance due to frequent fire incidents, foul odour, generation of leachate and other adverse environmental impacts;

And whereas, several fire incidents have been reported recently at Ghazipur & Bhisawa dumpsites in Delhi, Manesar in Haryana and Ludhiana in Punjab.

And whereas, fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to the frequent outbreaks of fire.

And whereas, Hon'ble NGT in OA No. 286 of 2022, in reference to News item published in The Indian Express dated 20th April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" has directed CPCB to collect information about garbage dumpsites from all States in respect of atleast Metro cities and issue statutory directions / guidelines for preventing such fires and handling them effectively if they take place, specifying serious consequences of delay in dealing with the issue, in violation of binding rules.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

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Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



And whereas, as per the information available in the Board, there are total 143 dumpsites in the state of Punjab.

And whereas, as per Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bio-remediation & bio-mining;

And whereas, the Board had issued following directions vide letter No. EPA/21/543 date 01.03.2021 to the Department of Local Government, Punjab regarding bio-mining of Legacy Waste to submit action taken report within 15 days:

1. The Department of Local Government shall provide complete list of legacy waste dumpsites in the State as per format enclosed to the Board.
2. The Department of Local Government shall ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done by the concerned local authorities in compliance with provisions of Solid Waste Management Rules, 2016.
3. The Department of Local Government shall ensure that concerned local authorities engaged in the bio-mining process of legacy waste shall follow procedures as per CPCB Guidelines for disposal of legacy waste with specific compliance to the following points:
 - i. Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization.
 - ii. Preparation of plan for utilization/disposal of screened fractions.
 - iii. Adequate provisions for leachate treatment.
 - iv. Maintenance of records/documents for disposal/utilization of the RDFs or fine earth and other materials.
4. The Department of Local Government shall ensure that the local bodies prepare time targeted action plan for bio-mining/bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in Solid Waste Management Rules, 2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. The Department of Local Government shall ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
6. The Department of Local Government shall ensure that atleast one legacy waste dumpsite is remediated in the State, which can be considered as model for compliance for other legacy waste dumpsites in non-attainment cities (NAC).

And whereas, the action taken report with respect to above mentioned directions has not been received from the Department of Local Government, till now.

And whereas, Hon'ble NGT in its Order dated April 22, 2022 in O.A No. 288/2022 regarding News item published in the Time of India dated April 22, titled "Delhi; Another long-drawn effort to douse fire at Ghazipur landfill" has stated that dumpsite may be considered as isolated and vulnerable site which require On-site and Off-site Fire and other disaster management plans;

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And whereas, CPCB made the following observations based on inspected various dumpsites, where bioremediation of legacy waste is being carried out;

- i. solid waste continued to be dumped at these dumpsites.
- ii. Fire incidents have been reported at locations where fresh waste is being dumped.
- iii. Inaccessible slopes of garbage were observed
- iv. No standard operating plan in place for prevention and management of Fresh dumpsite fires.
- v. Cause of fire incident reported is excess release of Methane (CH₄) gas due to anaerobic decomposition of the bio-degradable organic waste, high temperature and dry atmospheric conditions.
- vi. Partial fencing with barbed wire provided at the boundary observed.
- vii. Police patrolling the site not observed.
- viii. No fire tender observed at site.
- ix. Anti-Smog Gun have been installed which were not found in use;

And whereas, CPCB vide letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022 has issued Directions to the Punjab Pollution Control Board under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 w.r.t. fire incidents at solid waste dumpsites.

And whereas, Ministry of Environment & Forest, Govt. of India vide notification S.O. 327(E) of 10.04.2001 has delegated powers vested under section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, State Pollution Control Boards/ Committee to issue directions to any industry or any local or other authority for the violation of the standards and rules relating to Municipal Solid Waste notified under the Environment (Protection) Act, 1986.

Now, the Chairman, Punjab Pollution Control Board in exercise of the powers delegated upon him by the Ministry of Environment, Forests and Climate Change, Govt. of India, New Delhi, issues the following directions u/s 5 of Environment (Protection) Act, 1986:

- 1) The Department of Local Government shall provide updated information w.r.t Directions dated 01.03.2021 issued by the Board regarding biomining issued to Department of Local Government. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with Hon'ble NGT Directions.
- 2) The Department of Local Government to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
 - a. The onsite emergency plan to cover potential risks/ emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - b. The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues/ scenarios cited above.

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- c. The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.
 - d. The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- 3) The Department of Local Government to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject.
 - 4) The Department of Local Government shall implement the following interim measures on priority till the time On-site/Off-site Emergency Plans are prepared and implemented:
 - a. **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-Waste / Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
 - b. **Monitoring at dumpsites:** Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further, temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35oC to 59oC. Treated leachate /water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.
 - c. **Arrangements for fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.

Contd.....



- d. **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.
- e. **Mock Drills & safety audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

The Department of Local Government is hereby directed to submit action taken report within 10 days for Action Point listed at No. 5 above. Action taken report for Point No. 1 to 4 to be provided within 20 days of receipt of these Directions.

Endst.No. 806

ਮਨਦੇਵ ਸਿੰਘ ਪੰਨਾ
(Prof. (Dr.) Adarsh Pal Vig)
Chairman
Dated 19/7/22

A copy of above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 w.r.t. to letter no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022, for information please.

Endst.No. 807

ਮਨਦੇਵ ਸਿੰਘ ਪੰਨਾ
(Prof. (Dr.) Adarsh Pal Vig)
Chairman
Dated 19/7/22

A copy of above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh, for information please.

Endst.No. 808-34

ਮਨਦੇਵ ਸਿੰਘ ਪੰਨਾ
(Prof. (Dr.) Adarsh Pal Vig)
Chairman
Dated 19/7/22

A copy of above is forwarded to the following for information and necessary action:

- 1) The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala/Ludhiana/Jalandhar & Bathinda.
- 2) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar, Bathinda, Amritsar, Patiala-1/2, & Ludhiana-1/2.
- 3) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala, Sangrur, Batala, Amritsar, Hoshiarpur, Bathinda, Faridkot, Mohali, Roper, Fatehgarh Sahib, Jalandhar-I/II and Ludhiana-I/II/III/IV, with a request to coordinate with the concerned authority for ensuring compliance of the directions.

ਮਨਦੇਵ ਸਿੰਘ ਪੰਨਾ
(Prof. (Dr.) Adarsh Pal Vig)
Chairman

Annexure - B



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala - 147 001

Phone No. 0175-2215802, 2215793
Fax : 0175 - 2202672, PBX: 0175- 2227925,

Email - seehq3@gmail.com
Web: www.ppcb.gov.in

No. SEE (HQ-3)/2022/...1340-52
1353-1507
Regd

Dated.....14/9/22

To

1. The Commissioner,
Municipal Corporation (as per list)
2. The Executive Officer,
Municipal Council / Nagar Panchayat (as per list)

Subject: Directions u/s 5 of the Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites.

Ref: CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26/5/2022 and PPCB letter no. 805 dated 19/7/2022.

It is intimated that Central Pollution Control Board (CPCB) vide its letter dated 26/5/2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dump sites (copy enclosed). Accordingly, the Deptt. of Local Government was directed vide Board's letter dated 19/7/2022 (copy enclosed) to ensure the compliance of the said directions and submit the Action taken report.

It is further intimated that the matter is being reviewed by Hon'ble NGT in O.A. no. 286 of 2022 titled as "News item published in the Indian Express dated 20th April, 2022 titled "7 Charred to death in fire near Ludhiana dumpsite" and Action taken report in the subject matter has been sought vide order dated 25/7/2022 (copy enclosed).

You are, therefore, requested to take necessary action and ensure the meticulous compliance of the said directions.

DA/- As above (Through e-mail).

[Signature]
12/9/22
Environmental Engineer (HQ-3/3)
for Chairman

Endst no...1508-34

Through e-mail

Dated.....14/9/22

A copy of the above is forwarded to the followings for information and necessary action please:

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar / Ludhiana / Amritsar & Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Patiala-I / II / Jalandhar / Ludhiana-I / II / Amritsar & Patiala.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala / Sangrur / Hoshiarpur / Bathinda / Faridkot / Jalandhar-I / II / Ludhiana-I / II / III / IV / Fatehgarh Sahib / Batala / Mohali / Amritsar & Ropar.

DA/- As above

[Signature]
12/9/22
Environmental Engineer (HQ-3/3)
for Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for
Environment

Phone no. 0175-2301182

ਨੰਬਰ _____

e-mail : ppcbsee_zp1@yahoo.com

ਸ:ਵ:ਇ: 12/3/S.A. ਮਿਤੀ

REGISTERED

To

The Commissioner,
Municipal Corporation,
Patiala.

ਡਾਇਰੀ ਨੰ. 875/27/8/23 ਮਿਤੀ

Subject: Proceedings of the personal hearing given on 08/06/2023 by the Chairman of the Board to M/s Commissioner, Municipal Corporation, Patiala w.r.t Notice to issue directions u/s 5 E(P)Act, 1986 for violations of the provisions of Solid Waste Management Rules, 2016.

Following were present:

From the PPCB side:

1. Er. G.S. Majithia, Member Secretary,
2. Er. Sandeep Bahl, Chief Environmental Engineer (P)
3. Er. Lavneet Kumar, Senior Environmental Engineer (ZP-1)
4. Er. Garima Garg, Asstt. Environmental Engineer, RO, Patiala

From the Industry's side:

1. Sh. Naman Markan, Joint Commissioner, Municipal Corporation, Patiala
2. Sh. Rajinder Chopra, Superintending Engineer, Municipal Corporation, Patiala
3. Sh. Harvinder Singh, Sanitary Inspector, Municipal Corporation, Patiala

Asstt. Environmental Engineer, Regional Office, Patiala bring out the notice that the timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

In O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which is as under:

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.
- b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local

Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

CPCB vide its letter no. 1576 dated 26.05.2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 for implementation of Solid Waste Management Rules, 2016 w.r.t. fire incidents at Municipal Solid Waste dump sites to the State Pollution Control Boards, which was forwarded to the Department of Local Govt. vide Board's letter no. 805 dated 19.07.2022 to ensure compliance of said directions and to submit the action taken report.

The said directions issued are reproduced as under:

1. The Department of Local Government shall provide updated information w.r.t Directions dated 01.03.2021 issued by the Board regarding bio-mining issued to Department of Local Government. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with Hon'ble NGT Directions.
2. The Department of Local Government to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
 - a) The onsite emergency plan to cover potential risks/ emergencies due to fire, obnoxious flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
 - b) The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues/scenarios cited above.
 - c) The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.
 - d) The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
 - e) The Department of Local Government to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject.
 - f) The Department of Local Government shall implement the following interim measures on priority till the time On-site/Off-site Emergency Plans are prepared and implemented:
3. Disposal of Waste: Fresh waste not to be disposed at the dumpsite where bio- remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-Waste/Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
4. Monitoring at dumpsites: Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further, temperature at windrows to be monitored with non-contract infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 350C to 590C. Treated leachate /water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.
5. Arrangements for fire Extinguishing: Arrangements for adequate storage of sand/ chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire Incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing

rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.

6. Health & Safety of Workers: Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.
7. Mock Drills & safety audits: Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

The Department of Local Government were directed to submit action taken report within 10 days for Action Point listed at No. 6 above. Action taken report for Point No. 1 to 5 to be provided within 20 days of receipt of these Directions.

All the Commissioners of Municipal Corporations/Executive Officers, Municipal Council/Nagar Panchayat of the State were informed about the above directions vide Boards letter no. 1340-1507 dated 14.09.2022 and were requested to submit compliance.

No action taken report/reply w.r.t. above directions issued u/s 5 of Environment (Protection) Act, 1986 for implementation of Solid Waste Management Rules, 2016 w.r.t. fire incident at Municipal Solid Waste dump sites has been received from Municipal Corporation, Patiala till date.

A news item was published in "The Tribune" dated 16.04.2023 regarding burning of solid Waste at old dump site near Choti Naddi, Sanouri Adda, Patiala.

The site was visited by officers of the Board on 17.04.2023 alongwith Sh. Sanjeev Kumar, Chief Sanitary Inspector and Sh. Harwinder Singh, Sanitary Inspector of Municipal Corporation, Patiala. During visit, solid waste dumped at the site was found burning. The Municipal Corporation, Patiala officials informed that the site was old dumping waste site and the fire occurred due to methane production from the decomposition of said waste as well as due to rise in ambient temperature, resulting in occurrence of fire naturally on dumped waste.

It has now been proposed to initiate action against the Municipal Corporation, Patiala u/s 5 of Environment (Protection) Act, 1986 for the violation of provisions of Solid Waste Management Rules, 2016. Accordingly, notice to issue directions was issued vide Board's letter no. 3749 dated 19.05.2023 alongwith an opportunity to show cause in person before the Chairman of the Board on 29.05.2023, which has been postponed to 02.06.2023.

On 02.06.2023, no officer/official from the M.C., Patiala looking after the solid waste management appeared before the Competent Authority, as such, the Chairman of the Board decided that Municipal Corporation, Patiala shall be given another opportunity of personal hearing on 08.06.2023 and nodal officer of Municipal Corporation, Patiala responsible for compliance of Solid Waste Management Rules, 2016 shall attend the hearing on 08.06.2023 at 11.30 AM before the Chairman of the Board.

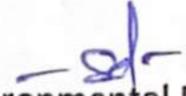
The representative of M.C., Patiala informed that bioremediation of legacy waste at said old dump site has been 90% completed by M/s Akansha Enterprises Ltd. and remaining waste shall be bio remediated within few months. He further informed that the said fire incident occurred due to sudden rise in temperature and generation of gases, however, the Municipal Corporation Patiala has controlled the said fire. Further, the MCP is conducting periodic mock drills at the dump site and prepared an exit plan in case of emergency. Further, herbal sanitizer and malathine dust spray is also being sprayed on the garbage to control the smell emanated from the waste at dump site. It is further informed that fresh waste generated from various house hold of the city is sent to 6 no. MRFs of the city for processing and is not being dispose at said dump site. They have submitted written reply in this regard.

After hearing the officers of the Board and the representative of the project, the Chairman of the Board decided as under:

- 1) The MCP shall submit comprehensive action plan for bioremediation of remaining legacy waste with timelines, within one month.
- 2) The MCP shall ensure that no such fire incident shall occur in the future, otherwise, the Board shall imposed Environment Compensation of suitable amount without any further opportunity.

- 3) The Environmental Engineer, Regional Office, Patiala shall verify the contentions made by the industry in its reply as per rules and regulations and submit its concrete recommendation within 15-days.
- 4) Further action will be taken after receipt of report from Regional Office.

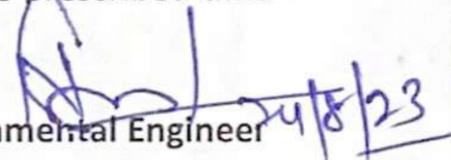
You are, therefore, requested to comply with the aforesaid decisions of the personal hearing well within the prescribed time period.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 6477.....

Dated 24/8/23.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala. It is requested to verify the compliance made by the industry and shall submit further report and recommendations well within the prescribed time period.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

'Annexure - D'

List of MRF Centers

- 1) SANOURI ADDA NEAR REHRI MARKET.
- 2) BISHAN NAGAR NEAR CHOTTI NADI.
- 3) JHILL
- 4) NEAR GOVT PRESS SIRHIND ROAD.
- 5) 21 NO PHATAK.
- 6) FOCAL POINT NEAR SK ENGINEER TILE FACTORY.

REMEDATION PLANT PROJECT SANOURI ADDA DUMP // GHORI GATE DATE OF AGREEMENT 2020 RS/- 6.80 CRORES STILL NOT FUNCTIONAL WHICH WAS SET UP TO CLEAR THE DUMP SITE WASTE . IT MAY BE LOOKED INTO AND MAKE IT PART OF REPORT BEING SUBMITTED TO NATIONAL GREEN TRIBUNAL (NGT).

YEAR 2023 JANURARY 25 PEOPLE ALLOTTED AT DC RATES TO RUN 6 MRF CENTERS AND HOTELS / MARRIGE PALACES / RESTURANTS WERE ALLOTTED PITS IN MRF CENTRES NEARBY FOR DISPOSAL OF WASTE IN MRF CENTRES BUT THERE HAS BEEN NO COMPLIANCE TILL DATE NOR THE CONCERNED AUTHORITIES TOOK ANY ACTION AGAINST IT FOR NON COMPLIANCE. ONLY WHEN SWATCH BHARAT STARTS WE SHOW THAT THESE MRF CENTRES ARE WORKING. IF THESE MRF CENTRES WORK PROPERLY THERE SHOULD BE NO WASTE BEING TRANSFERRED TO THE DUMP SITE.

HARI BHARY SCHEME IS NOT COMPLIANG AS PER TERMS OF AGREEMENT WITH MUNICIPAL CORPORATION PATIALA WITH REGAED TO SAGRIGATION OF WET AND DRY WASTE NOR THE ALLOTTED COMPANY ZONTA AS PER AGREEMENT FOR SHIFTING WASTE OF THE CITY TO THE DUMP SITE AS PER NORMS FULFILLING THEIR JOB. TOTAL CONNIVANCE IS LEADING TO ENVIORMENTAL DISASTER WITH CONNIVANCE FOR MUTUAL BENEFITS OF OFFICIALS. THIS MATTER NEEDS TO BE LOOKED INTO SERIOUSLY AS IT WOULD EFFECT ALL THE PRESEND AS WELL AS FUTURE GENERATIONS.

AND ALSO CHECK THE LOG BOOK OF MONITORING THE PEZO METER OR ANY OTHER DEVICE INSTALLED IF ANY BY MUNICIPAL CORPORATION PATIALA TO MONITOR IF THIS DUMP SITE IS POLLUTING THE GROUND WATER .

THE BIGGEST QUESTION HERE IS THAT IF MUNICIPAL CORPORATION CAN CHALLAN PEOPLE FOR VIOLATION OF NORMS WHO WILL CHALLAN THE MUNICIPAL CORPORATION FOR VIOLATION OF NORMS.

ATTACHED : COPY OF OTHER NEWS PAPERS NEWS ARTICLES OF CHALLS^A ISSUED BY MUNICIPAL CORPORATION , PATIALA.

DAVINDER PAL SINGH , H.NO 94 NEW OFFICERS COLONY, PATIALA (PB)

M:9316433434

COPY TO NGT FOR REFERENCE ORDER NO. 434/2023 DAVINDER PAL SINGH VS STATE OF PUNJAB .

DATED : 24/08/2023 AND PRESENT AT THE LOCATION AS PER DC PATIALA LETTER 767/LBC-4.

Garbage burning continues unabated

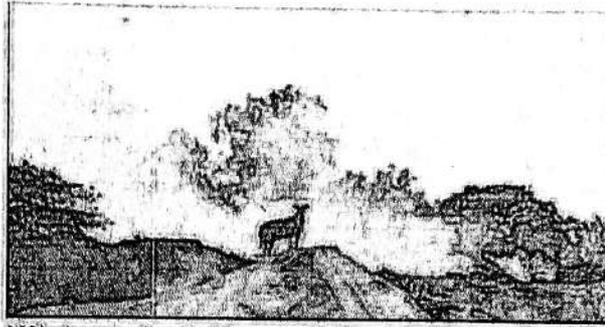
TRIBUNE NEWS SERVICE

PATIALA, DECEMBER 14

Amid rising pollution levels due to the burning of paddy straw and garbage in the open, the Municipal Corporation has failed to curb burning of waste at the dumping ground near Sanauri Adda.

The garbage cleared from the original dumping site adjacent to Sanauri Adda is now being dumped adjacent to Chhoti Nadi.

MC officials said the office lacked enough material recovery facility (MRF) centres to segregate the waste collected from the city. An official said, "We are about to complete the bioremediation project. Only unauthorised



MC lacks enough material recovery facility centres to segregate waste.

garbage collectors are dumping waste adjacent to Chhoti Nadi."

The garbage is burned at times and the smoke it emanates makes it worse for the residents of nearby colonies of Arain Majra, Ghalori Gate, Sanjay Colony, Tej Bagh Colony and others.

A resident said, "The garbage at the site is burned deliberately. The waste at the Sanauri Adda dump site was earlier burnt in the same way. MC officials have failed to keep the blatant violation in check."

MC Commissioner Aaditya Uppal said he would get the matter checked.

CHANDIGARH, Thu, 15 December 2022

PATIALA <https://epaper.tribuneindia.com/c/71139632>



1 challaned for burning waste in open

PATIALA, NOVEMBER 15

After the city remained engulfed in smog due to the burning of crop residue, bursting of firecrackers and other reasons, the Municipal Corporation (MC) has now started issuing challans for burning waste in open. The violation has otherwise remained unchecked in the past.

A MC team today issued a challan to a resident near Kumar Sabha School on the Rajpura road where he was found burning waste in an open plot.

An official said burning of any kind of waste in open is a violation of norms. "Anyone found burning waste can be



A resident was found burning waste in an open plot on the Rajpura road. TRIBUNE PHOTO

issued a challan as per sanitation bylaws. In case the fine is not paid, the matter can be sent to the local court for disposal," the official said.

MC Commissioner Aaditya Uppal said, "The team visited

the area near Kumar Sabha School and fined the individual for burning waste, including electricity wires." He said the MC will continue issuing challans for such violations in the future as well. — TNS

ਖਾਲੀ ਪਲਾਟ 'ਚ ਅੱਗ ਲਗਾਉਣ ਵਾਲੇ ਦਾ ਕੀਤਾ ਚਲਾਨ

ਪਟਿਆਲਾ, 16 ਨਵੰਬਰ (ਜੋਸਨ)- ਰਾਜਪੁਰਾ ਰੋਡ 'ਤੇ ਸਥਿਤ ਕੁਮਾਰ ਸਭਾ ਸਕੂਲ ਗਰਾਊਂਡ ਦੇ ਸਾਹਮਣੇ ਖਾਲੀ ਪਈ ਜ਼ਮੀਨ 'ਚ ਘਾਹ-ਫੂਸ ਅਤੇ ਬਿਜਲੀ ਦੀਆਂ ਪੁਰਾਣੀਆਂ ਤਾਰਾਂ ਨੂੰ ਅੱਗ ਲਗਾ ਕੇ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਾਉਣ ਵਾਲੇ ਵਿਅਕਤੀ ਨੂੰ ਨਗਰ ਨਿਗਮ ਵੱਲੋਂ ਰੰਗੇ ਹੱਥੀਂ ਕਾਬੂ ਕਰ ਕੇ ਚਲਾਨ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਾਣਕਾਰੀ ਦਿੰਦਿਆਂ ਨਗਰ ਨਿਗਮ ਦੇ ਕਮਿਸ਼ਨਰ ਅਦਿੱਤਿਆ ਉੱਪਲ ਦਾ ਕਹਿਣਾ ਹੈ ਕਿ ਘਾਹ ਜਾਂ ਕਿਸੇ ਹੋਰ ਸਮੱਗਰੀ ਨੂੰ ਅੱਗ ਲਗਾ ਕੇ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਾਉਣਾ ਗੈਰ-ਕਾਨੂੰਨੀ ਹੈ। ਜੇਕਰ ਕੋਈ ਵਿਅਕਤੀ ਇਸ ਤਰ੍ਹਾਂ ਅਣਗਹਿਲੀ ਕਰਦਾ ਹੈ ਤਾਂ ਨਗਰ ਨਿਗਮ ਉਸ ਵਿਰੁੱਧ ਸੈਨੀਟੇਸ਼ਨ ਬਾਈਲਾਜ਼ ਤਹਿਤ ਚਲਾਨ



ਖਾਲੀ ਪਲਾਟ 'ਚ ਲੱਗੀ ਅੱਗ ਦਾ ਦਿਸ਼। (ਜੋਸਨ)

ਕੱਟ ਕੇ ਭਾਰੀ ਜੁਰਮਾਨਾ ਵਸੂਲਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਬੁੱਧਵਾਰ ਸਵੇਰੇ ਕਰੀਬ 12 ਵਜੇ ਉਕਤ ਮਾਮਲੇ ਦੀ ਸੂਚਨਾ ਉਨ੍ਹਾਂ ਨੂੰ ਮਿਲੀ ਸੀ। ਇਸ ਸੂਚਨਾ ਦੇ ਆਧਾਰ 'ਤੇ ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ ਰਿਸ਼ਭ ਗੁਪਤਾ ਨੂੰ ਟੀਮ ਸਮੇਤ ਮੌਕੇ 'ਤੇ ਭੇਜਿਆ ਗਿਆ। ਬਿਜਲੀ ਦੀਆਂ ਪੁਰਾਣੀਆਂ ਤਾਰਾਂ ਨੂੰ ਅੱਗ ਲਗਾਉਣ ਵਾਲੇ ਵਿਅਕਤੀ ਨੂੰ ਮੌਕੇ 'ਤੇ ਹੀ ਫੜ ਲਿਆ ਗਿਆ, ਉਸ ਦੀ ਫੋਟੋ ਖਿੱਚ ਕੇ ਉਸ ਖਿਲਾਫ

ਚਲਾਨ ਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ। ਜੇਕਰ ਸੋਨੀ ਨਾਮਕ ਵਿਅਕਤੀ ਨੇ ਮਿੱਥੇ ਸਮੇਂ ਅੰਦਰ ਜੁਰਮਾਨੇ ਦੀ ਰਕਮ ਨਿਗਮ ਕੋਲ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਈ ਤਾਂ ਚਲਾਨ ਅਦਾਲਤ 'ਚ ਭੇਜ ਕੇ ਇਸ ਵਿਅਕਤੀ ਖਿਲਾਫ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਖਾਲੀ ਪਲਾਟ ਮੈਂ ਆਗ ਜਨੀ ਕਰਨੇ ਵਾਲੇ ਕਾ ਫਟਾ ਚਾਲਾਨ

ਸਕੇਸਾ ਨ्यूज/धीर

ਪਟਿਆਲਾ, 16 ਨਵੰਬਰ : ਰਾਜਪੁਰਾ ਰੋਡ ਪਰ ਸਥਿਤ ਕੁਮਾਰ ਸਭਾ ਸਕੂਲ ਸੈਦਾਨ ਕੇ ਸਾਮਨੇ ਖਾਲੀ ਜਮੀਨ ਮੇਂ ਘਾਸ-ਫੂਸ ਔਰ ਬਿਜਲੀ ਕੀ ਪੁਰਾਣੀ ਤਾਰੋਂ ਕੀ ਆਗ ਲਗਾਕਰ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਾਨੇ ਵਾਲੇ ਏਕ ਵਿਯਕਤੀ ਕੋ ਰੰਗੇ ਹਾਥੋਂ ਕਾਬੂ ਕਰ ਤਸਕਾ ਚਾਲਾਨ ਨਿਮਗ ਕੀ ਔਰ ਸੇ ਕ੍ਰਿਯਾ ਗਯਾ ਹੈ। ਨਗਰ ਨਿਗਮ ਕਮਿਸ਼ਨਰ ਆਦਿਤ੍ਯ ਤਪਪਲ ਕਾ ਕਹਨਾ ਹੈ ਕਿ ਘਾਸ-ਫੂਸ ਯਾ ਕਿਸੀ ਪ੍ਰਕਾਰ ਕੀ ਅਨ੍ਯ ਸਾਮਗ੍ਰੀ ਕੀ ਆਗ ਲਗਾਕਰ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲਾਨਾ ਗੈਰ ਕਾਨੂਨੀ ਹੈ। ਯਦਿ ਕੋਈ ਵਿਯਕਤੀ ਇਸ ਪ੍ਰਕਾਰ ਕੀ ਅਵਹੇਲਨਾ ਕਰਤਾ ਹੈ ਤੋ ਉਸਕੇ ਖਿਲਾਫ ਨਗਰ ਨਿਗਮ ਸੈਨੀਟੇਸ਼ਨ ਕਾਯਲਾੱਜ ਕੇ ਅਧੀਨ ਚਾਲਾਨ ਕਰਕੇ ਭਾਰੀ ਭਰਕਮ ਜੁਮਾਨ ਵਸੂਲ ਕਰਤਾ ਹੈ। ਤਨਹੋਂਨੇ ਬਤਾਯਾ ਕਿ ਬੁਧਵਾਰ ਸੁਬਹ ਕਰੀਬ 12 ਬਜੇ ਤਨਕੇ ਪਾਸ ਤਕਤ ਮਾਮਲੇ ਸੰਬੰਧੀ ਸੂਚਨਾ ਆਈ। ਇਸ ਸੂਚਨਾ ਕੇ ਆਧਾਰ ਪਰ ਸੈਨੇਟਰੀ



ਪਲਾਟ ਮੈਂ ਲਗੀ ਆਗ।

ਇੰਸਪੈਕਟਰ ਰਿਸ਼ਭ ਗੁਪਤਾ ਕੀ ਟੀਮ ਕੇ ਸਾਥ ਮੌਕੇ ਪਰ ਭੇਜਾ ਗਯਾ, ਜੋ ਵਿਯਕਤੀ ਬਿਜਲੀ ਕੀ ਪੁਰਾਣੀ ਤਾਰੋਂ ਕੀ ਆਗ ਲਗਾ ਰਹਾ ਥਾ, ਤਸੇ ਮੌਕੇ ਪਰ ਹੀ ਕਾਬੂ ਕਰ ਤਸਕਾ ਫੋਟੋ ਲਿਯਾ ਗਯਾ ਔਰ ਸਾਥ ਹੀ ਤਸਕੇ ਖਿਲਾਫ ਚਾਲਾਨ ਕੀ ਕਾਰਵਾਈ ਕੀ ਗਈ। ਸੋਨੀ ਨਾਮਕ ਆਰੋਪਿਤ ਯਦਿ ਤਯ ਸਮਯ ਮੈਂ ਨਿਗਮ ਕੇ ਪਾਸ ਜੁਮਾਨਾ ਰਾਸ਼ਿ ਨਹੀਂ ਖਰੇਯਾ, ਤੋ

ਚਾਲਾਨ ਕੀ ਅਦਾਲਤ ਮੈਂ ਭੇਜਕਰ ਆਰੋਪਿਤ ਖਿਲਾਫ ਕਾਨੂਨੀ ਕਾਰਵਾਈ ਕਰਵਾਈ ਜਾਏਗੀ। ਨਗਰ ਨਿਗਮ ਕਮਿਸ਼ਨਰ ਆਦਿਤ੍ਯ ਤਪਪਲ ਨੇ ਸ਼ਹਰਕਾਸਿਯੋਂ ਸੇ ਅਪੀਲ ਕੀ ਹੈ ਕਿ ਕੋਈ ਭੀ ਵਿਯਕਤੀ ਅਪਨੇ ਖਾਲੀ ਪਲਾਟ ਯਾ ਗਲੀ ਮੋਹਲਲੇ ਮੈਂ ਘਾਸ-ਫੂਸ ਯਾ ਕਿਸੀ ਅਨ੍ਯ ਸਾਮਗ੍ਰੀ ਕੀ ਆਗ ਲਗਾਕਰ ਵਾਯੁ ਪ੍ਰਦੂਸ਼ਿਤ ਨ ਕਰੇ।

Action taken Report of the Joint Committee, in compliance of Hon'ble National Green Tribunal (NGT) orders dated 01.08.2023 in O.A. No. 434/2023 titled as Davinder Pal Singh Vs State of Punjab.

From: Y.a.h.o.o (eero_patiala@yahoo.com)

To: judicial-ngt@gov.in

Cc: msppcb@gmail.com; sloppcbpta@gmail.com; ppcbsee_zp1@yahoo.com

Date: Friday, October 13, 2023 at 10:08 AM GMT+5:30

Respected Sir / Madam

In reference to subject cited matter, please find enclosed/attached herewith Action Taken Report (in searchable OCR) of the Joint Committee, in compliance of Hon'ble National Green Tribunal (NGT) orders dated 01.08.2023 in O.A. 434/2023 titled as Davinder Pal Singh Vs State Of Punjab.

With Regards

Environmental Engineer
For Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office, Patiala



Action Taken Report.pdf
13.9MB